

will be released in a phased manner over a period of 3 years by supply of indigenous newsprint :

(iv) Consistent with the Government's desire to encourage the growth of small and medium newspapers, newspapers with an annual entitlement of upto 300 MT will get their entire requirement in imported variety. However, with a view to encourage the growth of the Press, the practice of requiring a fresh applicant to furnish a bank guarantee has been dispensed with. Also an overall growth rate of 5% has been allowed to accommodate the requirements of fresh applicants and those arising from increase in circulation of existing papers ;

(v) As self-reliance is the corner stone of the Government's policy in various fields, it is, therefore, imperative that the indigenous industry receives due encouragement. Consistent with this approach, the policy provides for ensuring that the indigenous newsprint is lifted regularly by the newspapers. To achieve this objective under the new policy, a monitoring system has been introduced. The validity period of authorisation of the allocation of indigenous newsprint has been reduced to 3 months on a uniform basis. Further, it has been provided that if a newspaper fails to lift the indigenous quota of newsprint allotted to it, it will, to that extent, forfeit its entitlement in respect of the imported newsprint. Similarly, a newspaper which is found to have given a false certificate about the lifting of the indigenous quota shall be liable to be debarred from getting any further allocation of imported newsprint.

(vi) Lastly, it may be mentioned that it would be the constant endeavour of the Government to make available adequate newsprint to the

bonafide users. For this, we solicit the cooperation of the newspaper industry. At the same time, it has been considered appropriate to devise certain administrative measures for this purpose. The Policy therefore, provides that where a newspaper is found to have furnished a false declaration about its circulation, it may be debarred from allocation of newsprint for a specified period which may extend upto one year.

3. I am placing a copy of the Newsprint Allocation Policy for the licencing years 1986-87 and 1987-88 on the Table of this august House.

[Placed in Library. See No. LT 3203/86]

I may only point out to your goodself that there was an assurance on my part to make this policy known by the 14th of November. Today being the 13th of November, I have made the policy known and kept the assurance.

13.22 hrs.

[SHRI VAKKOM PURUSHOTHAMAN
in the Chair]

MATTERS UNDER RULE 377

[English]

(i) Need to ensure that site offered for the setting up of proposed gas based fertilizer unit at Shahjahanpur is not changed.

SHRI JITENDRA PRASADA (Shahjahanpur) : I would like to draw the attention of the Government towards the setting up of proposed Gas based Fertilizer Unit at Shahjahanpur, U.P. It is now three years since the letter of intent was given by the Government of India for this Fertilizer Unit. The proposed plant was to conform to the conditions laid down in regard to

[Shri Jitendra Prasada]

environment and guide lines laid down by the Ministry of Industry of Government of India. As per schedule announced earlier several times by the Government the plant will be commissioned by 1988 but till now no steps have been taken by the promoter i.e. APJ Caparo Group. On the contrary delaying tactics have been adopted by the promoter, by rejecting the site already chosen by the Government and offered to them. The site offered was wasteland, away from the city and takes care of the pollution angle also, displacement of number of residents is the least.

It is understood that they have made a formal request to the Government to acquire a site other than what was offered to them. The site asked for by the promoters is Prime Agricultural Land of the District, it is nearer to the town of Shahjahnapur, its wind direction is towards the city and a very large number of persons will be displaced. This site does not conform to the declared policy and norms of the Ministry of Environment and the Ministry of Industry, Government of India. Hence, it is not a suitable site for setting up of the Industry from any angle.

I request the Central Govt. to intervene and assure the people of Shahjahanpur that the site originally offered will not be changed and the plant will be commissioned by 1988.

- (ii) Need to take necessary steps to implement special Component plan and tribal sub-plan for the Welfare of Scheduled Castes
Scheduled Tribes

SHRI ANADI CHARAN DAS (Jaipur) : The Govt. of India in the Ministry of Welfare is laying emphasis for the development of Scheduled Caste/Scheduled Tribes and tribal areas in the country. The development of these communities is the responsibility of the States/Centre. Ministry of Welfare has issued guidelines that the State Governments/U.T.s should quantify funds to the proportion of SCs

and STs population in the States/UTs for the special component plan and tribal sub-plan out of the State plan resources. Most of the State Governments are not earmarking funds according to the guidelines. Ministry has failed to implement the schemes of SCP and TSP in accordance with the guidelines.

Hence I request the Minister of Welfare to take necessary steps in this regard.

- (iii) Need to develop Bakel Fort near Kasargod in Kerala as a Tourist Centre

SHRI IRAMA RAI (Kasaragod) : The main problem of Kerala is un-employment among the educated youth. Due to power shortage, the Northern parts of Kerala still remain to be industrially backward. To some extent this problem can be solved by developing tourism. There is a beautiful Fort called Bakel Fort near Kasargod which is one of the best preserved monuments of Kerala State under the Archaeological Survey of India. It is also a cultural link of Kannadigas with the erstwhile Ikkeri Naiks of Badnur. Even though the State Government has forwarded a scheme to develop this Fort into a tourist centre to the Archaeological Survey of India for clearance, it is still pending with the Department at Madras since 1981.

I request the Tourism Ministry to expedite the matter and pay immediate attention to develop this Fort and convert it into a tourist centre which will help to solve un-employment problem and bring foreign exchange to our country also.

- (iv) Need to clear major projects of Andhra Pradesh and set up a power station in Rayalaseema in Andhra Pradesh

DR. CHINTA MOHAN (Tirupati) : Sir, I like to raise a matter of public importance. The major important projects : Telguganga, Polavaram, Icchavalli may be cleared at the earliest with sufficient amount of assistance to complete